

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4743**  
TO BE ANSWERED ON 30.03.2017

**EMPLOYEES WORKING UNDER MGNREGS**

**4743. SHRI RAM PRASAD SARMAH:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that there is a huge difference in wages paid to employees working under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof;
- (b) whether it is also a fact that in Tripura employees are getting Rs. 18000/- pm and employees in Assam are getting only Rs. 4000/- pm for the same work under the said scheme and if so, the details thereof;
- (c) whether the Government has taken any action by giving directions to all State Governments to pay equal wages to the workers under MGNREGS; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) to (d): As per the Section 18 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), it is the responsibility of the concerned State Governments to make available to the Districts Programme Coordinator and the Programme Officers, necessary staff and technical support as may be necessary for the effective implementation of the Scheme. Each State Government determines salary, job description, minimum qualification and process through which staff are appointed and evaluated. The salaries of staff are met from funds provided by the Central Government for administrative expenses, supplemented where required, with additional contribution from the State Government.

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